



2026:AHC:22040-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 2448 of 1988

Ali Hassain And Others

.....Appellant(s)

Versus

State

.....Respondent(s)

Counsel for Appellant(s)	:	P.N. Misra, Ravi Shankar Tripathi
Counsel for Respondent(s)	:	D.G.A.

Court No. - 48

**HON'BLE CHANDRA DHARI SINGH, J.
HON'BLE DEVENDRA SINGH-I, J.**

1. Mr. Ravi Shankar Tripathi, learned counsel appearing on behalf of the appellants has sent his illness slip.
2. As per office report dated 23.09.2025, based upon the letter dated of Chief Judicial Magistrate Budaun dated 28.02.2022 , appellant nos. 1 and 5 namely Ali Husain and Aziz have already died.
3. Taking into consideration the aforesaid report, the instant criminal appeal qua both the appellants namely Ali Husain and Aziz is abated.
4. On earlier occasion, vide order dated 20.11.2018 passed by the co-ordinate Bench of this Court, the appeal qua appellant nos. 2, 3 and 4 namely Faiyaz, Salim and Ishrat have been abated.
5. Accordingly, the instant criminal appeal is abated qua all the appellants.

(Devendra Singh-I,J.) (Chandra Dhari Singh,J.)

January 30, 2026

Saurabh